ANF-4H

Application for Gem Replenishment Authorisation

Applica	ation De	tails												
IEC		Entity Na	ame	Applic	ation Number	•			Fi	le Number				
		-		-					_					
Basic D	Details													
Branch	Code	Address (Of Applica	ant			Preferred Activity			f Registratio se of import		Autho Type	orisation	
												•		
RCMC	Detail	S												
RCMC	Number		Date Issua		Validity Period		Issuing Aut	hority			Produc register	ts for which red		
E	- ICCOT D	N-4-91-												
	e/GST D	etans					- ICCT	1						
Branc h code		s of the facto nported are p					e/GST stration per		jurisdictional Central Excise/GST Authority/GST und whose jurisdiction the factory / premises				ST under	
Industr	ial Regi	stration De	etails											
	IEM Regi	stration Nun	•	og Aadhar	Issui	ng Auth	ority			Date of Issue	Produc registe	cts for which	1	
									Ī					
Statue	House	e Details												
		Details		Cartificati	. No	les	ing Authorit			Date of Issi	10	Valid Up	to	
Star Rating Certificate No.			: NU,	issu	ing Authorit	У	_	Date Of ISSI	ue	valid Up	10			
Evnor	t Detail	c												
		 		I			Invoice	Coriol					l	
Sr St No g No	DIII	Shipping Bill Date	Port of E	xport	Country of E	xport	Number of the Shipping	Serial Number the Invo Number	ice	ITC(HS) Code	Total Quantit y	Unit of measure code	FOB value in Rs	

					Bill							
	FOB value in USD		FOB value realized in the foreign currenc y code		Foreign Currenc y Code		Repositor y Data		Description of Exports	n of Item		
Tota	Total FOB(In INR)					Total FOB(In USD)						

Replenishment/Entitlement Details

i)Details as per Appendix - 4F

S r N o	Shippin g Bill No.	Shippin g Bill Date	LEO Date	Latest Date of Realisat ion as per selecte d Export Month	Invoice Number	Export Item Serial No. as per Shippin g Bill	Export Product	ITC HS Code of Export Product	Repleni shment Rate (% of FOB)	Import Item	FOB value Realise d (INR)	FOB value Realise d (USD)
_	Repleni shment Authori sation Claimed (INR)		Export Item Descrip tion		Repleni shment Authori sation Claimed (USD)		Applica ble Late cut Rate (%)		Repleni shment Authori sation Claimed (INR) After Late cut		Repleni shment Authori sation Claimed (USD) After Late cut	

Sub Total as per Export Product as per Appendix 4F

Sr N o.	Import Item	Replenishment Rate (% of FOB)	FOB value Realised (INR)	FOB value Realised (USD)	Replenishment Authorisation Claimed (INR) After Late cut	Replenishment Authorisation Claimed (USD) After Late cut	

Value of Authorisation Claimed as per Appendix 4F (in USD)	Value of Authorisation Claimed as per Appendix 4F (in INR)					

ii)Details as per Appendix - 4G

S r N o	Shippin g Bill No.	Shippin g Bill Date	LEO Date	Latest Date of Realisat ion as per selecte d Export Month	Invoice Number	Export Item Serial No. as per Shippin g Bill	Export Product	ITC HS Code of Export Product	Repleni shment Rate (% of FOB)	Import Item	FOB value Realise d (INR)	FOB value Realise d (USD)
	Repleni shment Authori sation Claimed (INR)		Export Item Descrip tion		Repleni shment Authori sation Claimed (USD)		Applica ble Late cut Rate (%)		Repleni shment Authori sation Claimed (INR) After Late cut		Repleni shment Authori sation Claimed (USD) After Late cut	

Sub Total as per Export Product as per Appendix 4G

Sr N o.	Import Item	Replenishment Rate (% of FOB)	FOB value Realised (INR)	FOB value Realised (USD)	Replenishment Authorisation Claimed (INR) After Late cut	Replenishment Authorisation Claimed (USD) After Late cut		
Valı	ue of Authorisation	on Claimed as per A	ppendix 4G (in L	JSD)	Value of Authorisation Claimed as per Appendix 4G (in INR)			

Totals

Total Value of Authorisation Claimed(In INR)	Total Value of Authorisation Claimed(In USD)					

Attachment Details		
Attachment Type	Remark	Attachment Name

DECLARATION / UNDERTAKING

- 1. I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my / our knowledge and belief and nothing has been concealed or held there from. If found incorrect or false, it will render me / us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- 2. I/We undertake to abide by the provisions of FT(D and R) Act, the Rules and Orders framed there under, the FTP, HBP v1, HBP v2 and the ITC(HS) Classification of Export & Import Items.
- 3. I / We hereby certify that none of the Proprietor/ Partner(s) / Director(s) / Karta / Trustee of the firm / company, as the case may be, is / are a Proprietor / Partner(s) / Director(s) / Karta / Trustee in any other firm / Company which has come to the adverse notice of DGFT.
- 4. I/We hereby certify that the Proprietor/Partner(s)/Director(s)/Karta/Trustee, as the case may be, of the firm/company is/are not associated as Proprietor/Partner(s)/Director(s)/Karta/Trustee in any other firm/company which is in the caution list of RBI.
- 5. I/ We hereby declare that I/we have perused the list of SCOMET items as contained in the Appendix 3 to the Schedule 2 of the ITC (HS) Classifications of Export-Import Items and that the item(s) exported / proposed to be exported does not fall within this list and that I/ We agree to abide by the provisions of the Policy for export of SCOMET items contained in the Foreign Trade Policy, Schedule 2 of ITC (HS) and the HBP v1, irrespective of the scheme under which the item is exported / proposed to be exported (the underlined portion will be deleted in case an application for export license for SCOMET item is being filed).
- 6. I / We hereby declare that no export proceeds are outstanding beyond the prescribed period as laid down by RBI or such extended period forwhich RBI permission has been obtained.
- 7. I hereby certify that I am authorised to verify and sign this declaration as per Paragraph 11.06 of the FTP.

? Tick the box as acceptance of declaration/ undertaking and fill in the details below.

. • 110	. • The the box as acceptance of deciaration, undertaking and in in the details below.										
Place	Date										
Name	Designation										
Email	Mobile										
Office											
Address											
Residential											
Address											

DSC	DSC / E-Sign Details											
S.N o.	E-sign Type	Serial Number	Signed Date	Certificate Type	Certifying Authority	Common Name	tion	Certificate Issued Date	Certificate Expiry Date			

GUIDELINES FOR APPLICANTS

[Please see paragraph 4.35 of FTP and 4.58 of HBP]

- 1. Application will be filed online using digital signature only.
- 2. RCMC details need not be given if the same has already been updated in ANF-1.
- 3. Please upload following documents:
 - a. Bank Receipt (in duplicate)/Credit Card details evidencing payment of application fee in terms of Appendix 2K.
 - b. Bank certificate of export and realisation in the format given in Appendix 2U evidencing realisation of exports proceeds/sales proceeds.
 - c. Export Promotion (EP) copy of Shipping Bill(s) in Original. (Photocopy of the EP copy of Shipping Bill duly endorsed may be returned for utilization/re-import purposes when the exports are made on consignment basis).
 - d. Customs attested invoice.